

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-274(ND)/2017

IN THE MATTER OF:

Mr. Ramji Lal Ram Saroop (P) Ltd.

.....PETITIONER

Vs.

M/s. International Land Developers (P) Ltd.

.... RESPONDENT

SECTION :

Under Section 9 IBC Code, 2016

Order delivered on 24.8.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**

For the Petitioner : -

For the Respondent : -

ORDER

None appears for the petitioner. From the perusal of the record, it is seen that the matter was posted on 16.8.2017 on which day also, there was no appearance on the part of the petitioner.

Since matters under IBC, 2016 are time bound, this Tribunal is not inclined to give further adjournment for the petitioner to prosecute the petitioner. Hence, this Tribunal is constrained to dismiss this petition for non-appearance on the part of the petitioner. Let the file be consigned to records after completing the necessary formalities.


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

24.8.2017
Surjit